

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-108/2011(Pt.)/9727/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Registrar,
Gauhati high Court,
Kohima Bench, Kohima.

Dated Guwahati, 10 November, 2022.

Sub:- Earned Leave.

Ref:- Your note dated 03.11.2022 & 04.11.2022.

Sir,

With reference to the above, I am directed to inform you that Shri Inalo Zhimomi, Principal District & Sessions Judge, Dimapur, Nagaland, has been granted **earned leave for two days on 03.11.2022 and 04.11.2022**, subject to submission of duly filled in leave application in prescribed format with Leave Admissibility Report in the Registry of Gauhati High Court, Kohima Bench. Further, Shri Zhimomi would hand over charge to a senior Judicial officer.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo No. **HC.VII-108/2011(Pt.)/9728-9729/**. dtd. ---, 10-11-2022
Copy to:

1. Shri Inalo Zhimomi, Principal District & Sessions Judge, Dimapur, Nagaland .
2. ✓ The Project Manager, Gauhati High Court, Guwahati.

sd/-
JT.REGISTRAR (VIGILANCE)